

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE 5 /2018-19 (Purchase Cell)

Sealed quotations are invited from reputed firms / Suppliers for repairing of 202 pieces of Advocate's Chair (wooden) for use of the Court.

The firm/supplier should have financial capacity to execute the order for repairing of 202 pieces of Advocate's Chair (wooden) in time.

The quotation must reach this Court within 10 days from the date of display of this notice. Quotations received after stipulated time/ date shall not be entertained. This advertisement can also be downloaded from the website of Patna High Court:-<http://patnahighcourt.bih.nih.in>.

Terms and Conditions

- (I) Proof of Registration of firm/ suppliers as per government rule.
- (II) Proof of Goods & Service Tax Registration & PAN No.
- (III) The advocate's chairs should be repaired in all respect i.e change of cushion of seat, back, handle along with fitting of rexin/ leatherite and natural polish.
- (IV) The rate quoted in tender should be inclusive of all taxes and other charges, if any.
- (V) No advance payment shall be made.
- (VI) The firms shall submit their bill in triplicate after repairing of advocate's chairs.
- (VII) The Court reserve the right to accept or reject any or all quotations without assigning any reason.
- (IX) Payment will be made through 'Bank Draft' not in Cash after repairing of advocate's chairs. In case any defect is found in any advocate chair at the time of inspection, the concerned firm shall remove the defect , free of cost.

Anamika
31/1/19
Registrar (Establishment) I/c,
Patna High Court.